

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 09**

**C.P. (IB)/261(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

**CANARA BANK**

**V/s**

**INDIRA CONTAINER TERMINAL PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Roshan Gaud i/b Orbit Law Services for the Applicant is present. Adv. P.G.

Sabnis a/w Adv. Sushant Kareer for the Respondent is present.

Last opportunity is granted to the Corporate Debtor to conclude the settlement, failing which this petition shall be heard on the merits. No further time shall be granted. List this matter on Board on **07.03.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh